

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V Meeting held on 17.02.2011

The Meeting No. 47/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 17.02.2011 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

| Sl. No | Name of the representatives & their designation | Department |
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| 1. | Sh. Shaish Kumar, Industrial Advisor | DIPP |
| 2. | Sh. Kuldeep Singh, Asstt. Director | MSME |
| 3. | Sh. Pradip Kumar, F.T.D.O | DGFT |

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(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 47/84-ALC3/2010 **MEETING DATE** : 17.02.2011

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| 1 | Case No.: 2/36/85-ALC3/2010 | Party Name:SHABANESA, | Meet No/Date:47/84-ALC3/2010 17.02.2011 | Status: Deferred |
| | HQ File :01/85/050/00147/AM11/ | RLA File :04/24/040/00118/AM11/ | Lic.No/Date:0410116274 13.08.2010 | Defer Date: 03.03.2011 |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers & observed that NC | | | |

team has visited the similar unit of another firm and report is under preparation. It was therefore decided to defer the case for re-listing on 03.03.2011.

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| Case No.:3/39/84-ALC3/2010 | Party Name:RICHA & CO | Meet No/Date:47/84-ALC3/2010 17.02.2011 | Status : Approved |
| HQ File :01/84/050/00272/AM11/ | RLA File :05/24/040/00315/AM11/ | Lic.No/Date:0510279458 15.12.2010 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

| S. No | Export Item | Export Qty. | Import item | Qty. allowed |
|-------|---|-------------|--|---------------|
| 1 | Ladies jacket with pocket made of 100% linen dyed woven fabric, GSM 205+/-10%. Style No. IC102074 | 8550 Pcs | 100% linen dyed woven fabric, GSM 205+/-10%. | 25222 Sq mtrs |
| 2 | Ladies jacket with pocket made of 100% linen bleached woven fabric, | 8750 Pcs | 100% linen bleached woven fabric, GSM 195+/- | 24850 Sq mtrs |

GSM 195+/-10%.
Style No. IC102073

10%.

The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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| 3 | Case No.:1/43/84-ALC3/2010 | Party Name:VENUS SAFETY & HEALTH PVT. LTD., | Meet No/Date:47/84-ALC3/2010 17.02.2011 | Status: Deferred |
| | HQ File :01/84/050/00315/AM11/ | RLA File :03/95/040/00256/AM11/ | Lic.No/Date:0310609964 07.01.2011 | Defer Date: 17.03.2011 |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 17.03.2011. | | | |

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| 4 | Case No.:2/43/84-ALC3/2010 | Party Name:MASTURLAL FABRICHEM PRIVATE LIMITED | Meet No/Date:47/84-ALC3/2010 17.02.2011 | Status: Rejected |
| | HQ File :01/84/050/00316/AM11/ | RLA File :03/95/040/00727/AM11/ | Lic.No/Date:0310610408 11.01.2011 | |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the export item firm have mentioned GSM-520 whereas in the import item, GSM is 540, which is unusual. | | | |

Further, they have also neither mentioned the size-wise specification of export item nor given calculation sheet alongwith justification. In absence of the above, it is not possible to compute the requirement of inputs in this case. Hence, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

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| 5 | Case No.:3/43/84-ALC3/2010 | Party Name:SHAHI EXPORTS PVT. LTD. | Meet No/Date:47/84-ALC3/2010 17.02.2011 | Status: Deferred |
| | HQ File :01/84/050/00317/AM11/ | RLA File :05/24/040/00331/AM11/ | Lic.No/Date:0510281253 11.01.2011 | Defer Date: 17.03.2011 |
| | Decision: The Committee considered the case as per agenda alongwith other papers and handed over the relevant information/details available in the file to the representative of DC (MSME) for their examination/comments. It was therefore decided to defer the case for re-listing on 17.03.2011. | | | |

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| 6 | Case No.:4/43/84-ALC3/2010 | Party Name:ADIGEAR INTERNATIONAL | Meet No/Date:47/84-ALC3/2010 17.02.2011 | Status: Deferred |
| | HQ File :01/84/050/00318/AM11/ | RLA File :05/23/040/00292/AM11/ | Lic.No/Date:0510281256 11.01.2011 | Defer Date: 17.03.2011 |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 17.03.2011. | | | |

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| 7 | Case No.:1/47/84-ALC3/2010 | Party Name:VISMAYA INTERNATIONAL | Meet No/Date:47/84-ALC3/2010 17.02.2011 | Status: Deferred |
| | HQ File :01/84/050/00351/AM11/ | RLA File :05/24/040/00375/AM11/ | Lic.No/Date:0510283394 08.02.2011 | Defer Date: 17.03.2011 |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 17.03.2011. | | | |

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| 8 | Case No.:2/47/84-ALC3/2010 | Party Name:VISMAYA INTERNATIONAL | Meet No/Date:47/84-ALC3/2010 17.02.2011 | Status: Deferred |
| | HQ File :01/84/050/00352/AM11/ | RLA File :05/24/040/00376/AM11/ | Lic.No/Date:0510283395 08.02.2011 | Defer Date:17.03.2011 |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 17.03.2011. | | | |

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| 9 | Case No.:3/47/84-ALC3/2010 | Party Name:RICHA & CO | Meet No/Date:47/84-ALC3/2010 17.02.2011 | Status: Deferred |
| | HQ File :01/84/050/00353/AM11/ | RLA File :05/24/040/00373/AM11/ | Lic.No/Date:0510283413 08.02.2011 | Defer Date: 17.03.2011 |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 17.03.2011. | | | |

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| 10 | Case No.:4/47/84-ALC3/2010 | Party Name:SYSTEM 5S PVT. LTD. | Meet No/Date:47/84-ALC3/2010 17.02.2011 | Status: Deferred |
| | HQ File :01/84/050/00354/AM11/ | RLA File :04/24/040/00302/AM11/ | Lic.No/Date:0410121538 10.02.2011 | Defer Date: 17.03.2011 |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 17.03.2011. | | | |

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| 11 | Case No.:5/47/84-ALC3/2010 | Party Name:LILLIPUT KIDSWEAR LTD. | Meet No/Date:47/84-ALC3/2010 17.02.2011 | Status: Deferred |
| | HQ File :01/84/050/00355/AM11/ | RLA File :05/23/040/00315/AM11/ | Lic.No/Date:0510283660 10.02.2011 | Defer Date:17.03.2011 |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 17.03.2011. | | | |

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| 12 | Case No.:6/47/84-ALC3/2010 | Party Name:SUPERHOUSE LTD., | Meet No/Date:47/84-ALC3/2010 17.02.2011 | Status: Deferred |
| | HQ File :01/84/050/00356/AM11/ | RLA File :06/24/040/00059/AM11/ | Lic.No/Date:0610020957 10.02.2011 | Defer Date: 17.03.2011 |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 17.03.2011. | | | |

Manual agenda cases

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| Case No.432 | Reference received from PC-IV (B) in respect of M/s Munib Overseas Corporation, Kanpur |
| NC No.47/AM11 | F.No.01/84/162/196/AM11/DES-V |
| Dated 17.02.2011 | Clarification as to whether the export product' cotton check sheet. Cotton check pad, cotton traveling boot, cotton winter rug |

and cotton leg protector are covered under DEPB rate schedule at S.No. 72 and articles made of supreme halter made of polypropylene are covered under DEPB rate schedule at S.No. 13 and P.P tapes with U.V stabilization 2% by weight plain/fabricated (a) P/P poly pad (b) poly traveling boot is covered under DEPB entry S.No. 40 of export product group 'plastics'.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for re-listing on 24.02.2011.

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| Case No. 433 | M/s Scorpions Apparels Pvt. Ltd., Faridabad |
| NC No.47/AM11 | F.No.01/84/162/291/AM08/DES-V |
| Dated 17.02.2011 | Ratification of input output norms in respect of Advance Authorization No.0510203031 dated 27.04.2007. |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 03.03.2011.

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| Case No. 434 | M/s Pearl Global Ltd., Gurgaon |
| NC No.47/AM11 | F.No.01/84/162/335/AM08/DES-V |
| Dated 17.02.2011 | Re-fixation of input output norms in respect of Advance Authorization No.0510204285 dated 31.05.2007. |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Koshy Mathew, General Manager of the firm, who appeared for personal hearing alongwith two authorized representatives. They explained the case alongwith sample, CAD, Laymarker, paper pattern etc and relevant documents pertaining to the case. It was observed that earlier this case

cleared by NC with 10% wastage disallowing the item of import at S.No.1 (ii), 1(iii) and 2(ii). It was observed that in this case there are five export item and firm have asked the import Qty. in Kg. term. The Committee went through the sample of export item i.e Fleece hoodie jacket, campo print hoodie jacket & stripe hoodie jacket and observed that jackets are of double layer hood made out of same shell fabric with two patch pockets and all the items of import mentioned in the application are used in the respective export item. The Committee felt that earlier NC would have decided assuming the single layer of hood of export item, as sample was not seen earlier. The copies of shipping bills were also went through. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting felt that as per calculation work out on the basis of size-wise measurement given, the consumption of all inputs asked against each export item is justified. Accordingly, it was decided to re-fix the norms in this case as detailed below: -

| S. No | Export Product | Export Qty. | Import Item | Qty. allowed/Pc |
|-------|---|-------------|--|-----------------|
| 1 | Fleece hoodie jacket made out from 32S/1 combed ctn+50D/36F poly +16S/1CVC 60/40 french terry knitted fabric, GSM-270+/-10% | 17802 Pcs | 32S/1 combed ctn+50D/36F poly +16S/1CVC 60/40 french terry knitted fabric, GSM-270+/-10% | 450 gms |
| | | | 32S/1x2 combed ctn rib 2x2 knitted fabric, GSM-300+/-10% | 100 gms |
| | | | 26S/1 CVC 60/40 waffle knitted fabric, GSM-180+/-10% | 65 gms |
| 2 | Fleece hoodie jacket made out from 32S/1 hther yarn +50D/36F poly +16S/1CVC 60/40 french terry knitted fabric, GSM-270+/-10% | 2358 Pcs | 32S/1 hther yarn+50D/36F poly +16S/1CVC 60/40 french terry knitted fabric, GSM-270+/-10% | 450 gms |
| | | | 32S/1x2 hther yarn rib 2x2, GSM-300+/-10% | 100 gms |
| | | | 26S/1 CVC 60/40 waffle, GSM-180+/-10% | 65 gms |
| 3 | Camo print hoodie jacket made out from 32S/1 combed ctn+50D/36F poly +16S/1CVC 60/40 french terry knitted fabric, GSM-270+/-10% | 19556 Pcs | 32S/1 combed ctn+50D/36F poly +16S/1CVC 60/40 french terry knitted fabric, GSM-270+/-10% | 450 gms |
| | | | 32S/1 combed ctn+50D/36F poly +16S/1CVC 60/40 french knitted fabric, GSM-270+/-10% | 9 gms |
| | | | 32S/1x2 combed ctn rib 2x2 knitted fabric, GSM-300+/-10% | 100 gms |
| | | | 26S/1 combed ctn jersey knitted fabric, GSM-160+/-10% | 55 gms |
| 4 | Stripe hoodie jacket made out from 32S/1 combed ctn+50D/36F poly +16S/1CVC 60/40 french terry knitted fabric, GSM-270+/-10% | 38185 Pcs | 32S/1 combed ctn+50D/36F poly +16S/1CVC 60/40 french terry knitted fabric, GSM-270+/-10% | 475 gms |
| | | | 32S/1 combed ctn+50D/36F poly +16S/1CVC 60/40 french knitted fabric, GSM-270+/-10% | 9 gms |
| | | | 32S/1x2 combed ctn rib 2x2 knitted fabric, GSM-300+/-10% | 105 gms |
| | | | 26S/1 combed ctn jersey knitted fabric, GSM-160+/-10% | 55 gms |
| 5 | Fleece hoodie jacket | 11323 | 32S/1 BC05 hther yarn +50D/36F poly +16S/1CVC | 475 gms |

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| made out from 32S/1 combed ctn+50D/36F poly +16S/1CVC 60/40 french terry knitted fabric, GSM-270+/-10% | Pcs | 60/40 french terry knitted fabric, GSM-270+/-10% | |
| | | 32S/1 BC05 hther yarn +50D/36F poly +16S/1CVC 60/40 french knitted fabric, GSM-270+/-10% | 9 gms |
| | | 32S/1 BC05 hther yarn rib2x2knitted fabric,GSM-300+/-10% | 105 gms |
| | | 26S/1 combed ctn jersey knitted fabric, GSM-160+/-10% | 55 gms |

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No. 435 | M/s Pearl Global Ltd., Gurgaon |
| NC No.47/AM11 | F.No.01/84/162/564/AM07/DES-V |
| Dated 17.02.2011 | Re-fixation of input output norms in respect of Advance Authorization No.0510201506 dated 22.03.2007. |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Koshy Mathew, General Manager of the firm, who appeared for personal hearing alongwith two authorized representatives. They explained the case alongwith sample, CAD, Laymarker, paper pattern etc and relevant documents pertaining to the case. It was observed that earlier this case cleared by NC as per written comments of TC, Mumbai. It was observed that in this case there are two export item and firm have asked the import Qty. in Kg. term. The Committee went through the sample of export item i.e Baby doll french terry hoodie jacket and observed that jackets are double size of hood made out of same shell fabric with two patch pockets and all the items of import mentioned in the application are used in the respective export item. The Committee felt that earlier NC would have decided assuming the single layer of hood of export item, as sample was not seen earlier. The copies of shipping bills of this case were also went through. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting felt that as per calculation work out on the basis of size-wise measurement given, the consumption of all inputs asked against each export item is justified. Accordingly, it was decided to re-fix the norms in this case as detailed below: -

| S. No | Export Product | Export Qty. | Import Item | Qty. allowed/Pc |
|-------|---------------------------------------|-------------|---|-----------------|
| 1 | Baby doll french terry hoodie jackets | 12900 Pcs | 30S/1 cotton +20S/1 cotton french terry knitted fabric, | 326 gms |

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| | made out from 30S/1 cotton +20S/1 cotton french terry knitted fabric, GSM-210+/- 10% | | GSM-210+/-10% | |
| | | | 30S/1 cotton +40D spandex 2x2rib knitted (97% cotton 3% spandex fabric, GSM- 235+/-10% | 91 gms |
| 2 | Baby doll french terry hoodie jackets made out from 30S/1 cotton +20S/1 cotton french terry knitted fabric, GSM-210+/- 10% | 5500 Pcs | 32S/1 BC05 hther yarn+20S/1 combed cotton single terry knitted fabric, before wash GSM-215+/- 10% | 326 gms |
| | | | 97% cotton 3% spandex 32S/1 BCO5 hther yarn +40D spandex 2x2 rib BW trim knitted fabric, GSM-230s+/- 10% | 91 gms |

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No. 436 | M/s International Textiles, New Delhi |
| NC No.47/AM11 | Pt. F.No.01/84/162/449/AM06/DES-V |
| Dated 17.02.2011 | Clarification regarding Customs inquiry in r/o redemption against Advance Authorization No.0510170596 dated 16.11.2005. |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh.

S.K.Narang, an authorized representative of the firm, who appeared for personal hearing. He explained the case alongwith sample and relevant documents pertaining to this case. It was observed that subject advance authorization was issued as per SION, J-289. The export item is Ladies skirt 100% polyester P.Loom tiered made out of 100% polyester P.Loom fabrics, GSM-123+/-10%. O/o Customs, New Delhi have sought clarifications as to whether the term expression '**tiered skirt**' and '**w/sash**' used in the said license stand for and whether the import of tiered or hammered/crushed fabric or the import of fabric in plated form hammered/crushed could be done by the firm particularly when such type of fabric is not mentioned as an import item in the subject license. The Committee felt that 'tiered or hammered/crushed fabric is a style type of fabric and in this process skirt is stitched in horizontal rows. For this, imported polyester fabric has to be crushed or hammered i.e in multifold in width to show a plated pattern to make the various tears for manufacture of complete skirt. These facts have been examined by the technical members of the committee on the basis of sample submitted by the firm in this case. Accordingly, Committee felt that total 2331 Pcs (1099 Pcs of export item No. 1 and 1232 Pcs of export item No. 2), the import item 100% polyester P.Loom fabric, which should be **tiered or hammered/crushed** fabric and has been allowed correctly against the A/A in question. Further, in any case there is no change of duty for the imported polyester fabric whether the same is tiered or hammered/crushed, hence there is no financial implication. In so far as '**w/sash**' is concerned, Committee decided to clarify that normally term is a spelling mistake i.e for 'without wash' export item, hence there is no other significance on export item of this term. In view of the above, Committee decided to clarify that for the import item '100% polyester P.Loom' fabric, the term '**tiered or hammered/crushed**' fabric may also be allowed, as there is no malafide intention anywhere in the imported fabric in this case. R.A may redeem the license accordingly. O/o Commissionerate of Customs (Preventive), New Delhi may also be informed accordingly.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No. 437 | M/s Loyal Textiles Mills, Kovilpatti |
| NC No.47/AM11 | F.No.01/84/50/176/AM08/DES-V |
| Dated 17.02.2011 | Re-fixation of input output norms for import of dyes and chemicals for export of technical garments. |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the

case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 17.03.2011.

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| Case No. 438 | M/s Ambadi Enterprises Ltd., Gurgaon |
| NC No.47/AM11 | F.No.01/84/50/2/AM06/DES-V |
| Dated 10.02.2011 | Re-fixation of input output norms in respect of Advance Authorization No.0510154329 dated 29.03.2005. |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Prem Kishor Sinha, AGM (Shipping) of the firm, who appeared for personal hearing alongwith one authorized representative. They explained that against the advance authorization in question, firm had imported total 3390.70 Mtrs. but due to fabric rejection, they re-exported 1665.40 Mtrs. to the supplier. They explained that the GSM of imported fabric is 417.32 (width –55.12”) and after embroidery the GSM of fabric increases to 624.13. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to allow 3390.30 Mtrs. of import fabric against export of 3313.90 Mtrs. fabrics in this case. R.A may be advised to redeem the license accordingly. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No. 439 | M/s Indo British Garments Pvt. Ltd., Faridabad |
| NC No.47/AM11 | F.No.01/84/50/54/AM10/DES-V |
| Dated 17.02.2011 | Ratification of input output norms in respect of Advance Authorization No.0510244229 dated 23.06.2009. |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 17.03.2011.

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| Case No. 440 | M/s Lilliput kidswear Ltd., New Delhi |
| NC No.47/AM11 | F.No.01/84/50/197/AM11/DES-V |

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| Dated 17.02.2011 | Ratification of input output norms in respect of Advance Authorization No.0510269606 dated 03.08.2010. |
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Decision: The Committee considered the case as per agenda alongwith other papers and handed over the relevant information/details available in the file to the representative of DC (MSME) for their examination/comments. It was therefore decided to defer the case for re-listing on 17.03.2011.

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